

(d) and (e). The subject was discussed by the Standing Labour Committee at its meeting held in May 1967. The Committee passed a resolution condemning 'Gherao' as threatening the very basis of orderly labour management relations, as built up in the country through tripartite discussions and consultations. The Government are of the view that the existing provisions of Criminal law are sufficient for dealing with this matter and thus no amendment of labour laws is necessary.

STATEMENT

Statement showing the number of Gheraos State-wise from 1-4-67 to 30-9-1967

Sl. No.	Name of the State	No. of 'Gheraos'
1.	Assam	5
2.	Andhra Pradesh	9
3.	Bihar	34
4.	Gujarat	3
5.	Kerala	10
6.	Maharashtra	1
7.	Madhya Pradesh	4
8.	Madras	3
9.	Mysore	2
10.	Orissa	4
11.	Punjab	5
12.	Uttar Pradesh	7
13.	West Bengal	841
	TOTAL	928

RADIO LICENCES

1118. SHRI BABURAO PATEL : Will the Minister of COMMUNICATIONS be pleased to state the number of radio licences issued and the revenue derived from them during the last three years ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : The information asked for is as follows :

Licensing Year.	No. of radio licences issued	Revenue realised. Rs.
1964	43,15,242	5,54,29,097
1965	53,99,918	7,64,68,436
1966	64,83,896	8,92,95,763

FOOD CORPORATION OF INDIA

1119. SHRI S. R. DAMANI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Food Corporation of India was to pay interest in the event of its failure to make payment of the cost of foodgrains;

(b) if, so the penal interest that was made payable by the Corporation during the last two years:

(c) whether any dispute in this regard is outstanding, and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) A sum of Rs. 16.89 lakhs became payable by the Corporation towards penal interest during the two years 1965-66 and 1966-67.

(c) No, Sir.

(d) Does not arise.

भारतीय खाद्य निगम द्वारा खाद्यान्नों की वसूली

1120. श्री देवराव पाटिल : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) उन राज्यों के नाम क्या हैं, जिन्होंने भारतीय खाद्य निगम को अपने राज्यों में खाद्यान्नों की वसूली करने की अनुमति दी है;

(ख) क्या इसके परिणामस्वरूप उत्पादकों को लाभप्रद मूल्य मिलेगा ;

(ग) इस तथ्य को ध्यान में रखते हुए कि राज्य सरकारों ने भारतीय खाद्य निगम को अपने क्षेत्रों में खाद्यान्न वसूल करने की अनुमति दे दी है, क्या सरकार ने वर्तमान खाद्य क्षेत्र को समाप्त करके समस्त देश के लिये एक खाद्य क्षेत्र बनाने का निर्णय किया है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?